

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI.

RA No.190/91 in OA No.364/90.

Date of decision 12.2.1992

Dr. S.K.Gupta

Applicant

Versus

Union of India & anr.

Respondents.

CORAM

The Hon'ble MR. P.K.Kartha, Vice Chairman(J)

The Hon'ble Mr.D.K.Chakravorty, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

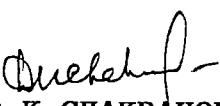
ORDER

(ORDER OF THE BENCH PASSED BY HON'BLE MR.D.K.CHAKRAVORTY MEMBER(A) IN CIRCULATION)

This is an application seeking review of our judgement dated 25.9.91 delivered in OA No.364/90.

The said OA was dismissed after hearing the learned counsel for both parties.

2. We have gone through the grounds raised in the RA. We see no error of law apparent on the face of the judgement. The Review Applicant has also not brought out any new facts warranting a review of the judgement. The RA is devoid of any merit and is accordingly rejected.


(D.K.CHAKRAVORTY)
MEMBER(A)


(P.K.KARTHA)
VICE CHAIRMAN(J)